

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2002

ANSWERED ON:09.03.2010

CRIMINAL ACTIVITIES BY POLICE PERSONNEL

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a): whether cases of corruption/criminal offences against the Delhi Police personnel are on the increase;
- (b): if so, the number of Delhi Police personnel arrested crime-wise including offences like rape, kidnapping and extortion during each of the last three years, rank-wise and crime-wise;
- (c): the total number of Delhi Police personnel arrested on the charge of bribery during the said period:
- (d): the action taken by the Government against such personnel; and
- (e): the steps taken by the Government to prevent such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLAY RAMACHANDRAN)

- (a)to (b): No, Madam, Details in respect of Delhi Police personnel arrested crime-wise including offences like rape, kidnapping and extortion during each of the last three years, rank-wise and crime-wise are given in Annexure.
- (c)to (d): Information is being collected and will be laid on the Table of the House.
- (e): The steps taken by the Government to prevent such cases in future are as follows:-
 - (1) Organizing raids and traps on complaints of demand of bribe by Delhi Police personnel.
 - (2) Developing source information.
 - (3) Increasing public awareness against corruption.
 - (4) Round the clock control room for receiving complaints of corruption.
 - (5) A Vigilance Branch headed by Special CP/Vigilance is functioning to check corrupt practices of police personnel. Besides, Public Grievances Cells have also been set up in each Distt/Unit under the supervision of an ACP for similar purpose.
 - (6) In order to restore public confidence in police, deterrent action is taken by the Delhi Police in cases where policemen are found involved in malpractices etc. This includes suspension, transferring to non-sensitive units, initiating disciplinary action for major/minor penalty and registering criminal cases against them.
 - (7) Accessibility of senior officers to the general public is emphasized upon.
 - (8) The public has the facility to ring up senior officers, PCR and the Flying Squad of Vigilance Branch in case of any harassment by police officials. In order to encourage the general public to be more vigilant about corrupt activities of police, public can send the complaints against corrupt policemen to P.O.Box No. 171 which are attended to promptly and deterrent action is taken against defaulters.
 - (9) Telephone numbers of District Deputy Commissioners of Police (DCsP) along with their fax numbers and e-mail addresses are advertised regularly by the Delhi Police.All District DCsP are maintaining a register with a gist of all such messages received and wherever necessary they act immediately.
 10. The staff is briefed/instructed regularly by the senior officers to remain vigilant about the shady police personnel.
 11. Telephone Numbers of senior officers are prominently displayed on notice boards in all the police stations.
 12. A single window system is at place at Police Headquarters for monitoring & tracking of complaints.
 13. CVC and Supreme Courts guidelines are displayed at all Police Stations/District/Units for the awareness and benefit of general public.